



The Tiruchirappalli Kaiaeruvaram and Mattuvaram (Extension of Application) Act, 1964

Act 9 of 1964

Keyword(s):
Extension Act, District of Tiruchirappalli

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¹[TAMIL NADU] ACT No. 9 OF 1964².

THE TIRUCHIRAPPALLI KAIERUVARAM AND
MATTUVARAM (EXTENSION OF APPLICATION) ACT,
1964.

[Received the assent of the President on the 16th April 1964, first published in the Fort St. George Gazette Extraordinary on the 21st April 1964 (Vaisaka 1, 1886).]

An Act to provide for the extension of the Tiruchirappalli Kaiaeruvaram and Mattuvaram Act, 1958, to certain areas in the district of Tiruchirappalli.

Be it enacted by the Legislature of the ³[State of Tamil Nadu] in the Fifteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tiruchirappalli Short title and Kaiaeruvaram and Mattuvaram (Extension of Application) Act, 1964. ⁴[commencement.

(2) It shall be deemed to have come into force on the 1st day of April 1964.

2. The Tiruchirappalli Kaiaeruvaram and Mattuvaram ^{Extension of} ⁴[Tamil Nadu Act] XXXVI of 1958 (⁴[Tamil Nadu] Act XXXVI of 1958), is hereby intended to, and shall be in force in, the villages in the 1958 to certain areas. district of Tiruchirappalli specified in the First Schedule and the said Act shall apply to the said villages subject to the modifications set out in the Second Schedule.

¹ These words were substituted for the word "Madras" by Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 10th March 1964, Part IV — Section 3, page 38.

³ This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

⁴ This expression was substituted for the expression "Madras" by paragraph 3(2) of the Tamil Nadu Adaptation of Laws Order, 1970.

THE FIRST SCHEDULE.

(See section 2.)

<i>Serial number.</i>	<i>Revenue number.</i>	<i>Name of village.</i>
(1)	(2)	(3)
<i>Kulitalai taluk.</i>		
1	18	Mayanoor.
2	19	Manavasi.
3	20	Renganathapuram.

THE SECOND SCHEDULE.

(See section 2.)

In the *Tiruchirappalli Kaiaeruvaram and Mattuvaram* Act, 1958 (¹[Tamil Nadu] Act XXXVI of 1958), for the expressions "commencement of this Act" and "date of the commencement of this Act" wherever they occur, substitute the expression "1st April 1964".

2. In the provisions of the *Tiruchirappalli Kaiaeruvaram and Mattuvaram* Act, 1958 (¹[Tamil Nadu] Act XXXVI of 1958), set out in the first column of the Table below, the modifications set out in the corresponding entries in the second column thereof shall be made.

TABLE.

<i>Provisions of Act.</i>	<i>Modifications.</i>
(1)	(2)
Section 1 	In sub-section (3), for the expression "1st day of April 1959", substitute the expression "1st day of April 1964".
Section 5 	For the expression "1st January 1957", substitute the expression "1st January 1960".
Section 8 	In sub-sections (1) and (2), for the expression "1st January 1957", substitute the expression "1st January 1960".
Section 9 	In sub-sections (1) and (2), for the expression "1955-56 or 1956-57", substitute the expression "1960-61 or 1961-62".

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.